

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.127 - **C.P.(IB)/151(AHM)2022**

With

ITEM No.128 - IA/301(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Piramal Capital & Housing Finance Ltd (Formerly Known as**Applicant**
Dewan Housing Finance Corporation Ltd)

V/s**Respondent**
Neel Thakkar

Order delivered on: 14/06/2023

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jay Kansara, Adv. i/b. Wadia Ghandy & Co.
For the Respondent : Mr. Dhruvin Dossani, Adv.

ORDER

C.P.(IB)/151(AHM)2022

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India &Ors. in WP(C) 510 of 2022, matter stands adjourned to 29.08.2023.

IA/301(AHM)2023

Due to paucity of time, as the Hon'ble Member (J) is holding another Bench at 3 pm, the matter stands adjourned.

List the matter on 29.08.2023.

-sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)